

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3353
ANSWERED ON:16.03.2011
COMPLAINTS IN CBI
Mahendrasinh Shri Chauhan ,Singh Rajkumari Ratna

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the procedure to sort out the genuine complaints received by Central Bureau of Investigation (CBI) alongwith the criteria adopted in this regard;
- (b) the details of departments regarding which most of the complaints have been received;
- (c) the number of genuine complaints on which cases have been filed during the last three years;
- (d) the reasons for not filing the cases on the rest of the complaints; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): All complaints received in CBI are entered in the temporary Complaint Register maintained in the Branch Office and assigned a temporary number. The complaint is analysed to decide whether it falls within the purview of CBI and merits verification by CBI. The complaints meriting verification by CBI are taken up for verification with the permission of the competent authority. The complaints are called registered complaints. If verification of a complaint reveals prima facie an offence against the suspect, then the action is taken accordingly. In case the complaints pertain to a subject outside the purview of CBI or the allegations are trivial or vague, then the complaint is forwarded to the Ministry/Department concerned for further necessary action or closed, as the case may be.

(b): Most of the complaints received relate to Banks, Insurance, Posts, FCI, Income Tax, Railways, MES, DDA, Excise, Coal, etc.

(c): The number of registered complaints during last 3 years along with number of cases registered on the basis of complaints received are given below :-

Year Complaints received Cases registered

2008 415 258

2009 521 318

2010 525 250

2011 46 17
(upto 31.1.2011)

(d) & (e): No cases were registered on remaining complaints during the above mentioned period as the allegations in the complaint

could not be substantiated or the allegations were not found fit for CBI probe. These complaints have been referred to the authorities of State Govt./Concerned CVOs/ concerned for further necessary action or for closure as the case may be.